

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 526 of 2012

(Arising out of Order-in-Appeal No. 117/12 dt. 01/03/2012
passed by Commissioner of Central Excise(Appeals),
Mangalore)

Datha Karumbaiah,

No.87/58, Next to Nayana Theatre,
Virajpet Main Road,
Gonikoppal – 575 004.
South Kodagu.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax,**

Malenadu Division,
DM Halli,
Kandli(P), Vijanagar Extension,
Hassan 573 217.

Respondent(s)

APPEARANCE:

Mr. Akbar Basha, Chartered Accountant for the appellant.
Mr. Rajesh Shastry, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20746 / 2023

Date of Hearing: 26/07/2023

Date of Decision: 26/07/2023

Per : DR. D.M.MISRA

Learned consultant for the appellant submits that they
have availed the Sabka Vishwas (Legacy Dispute Resolution)
Scheme, 2019, which has been accepted by the Department and

Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. Learned AR for the Revenue confirms the same. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...